Insolvency and Bankruptcy Roadshow in Singapore

THE INSOLVENCY AND BANKRUPTCY CODE:
A NEW PARADIGM FOR STRESSED ASSETS’

6th - 7th June, 2019: Singapore

The Insolvency and Bankruptcy Code, 2016 (Code) reconceptualised the framework for insolvency and bankruptcy in India. In the years following the enactment of the Code, the insolvency landscape has transformed: the provisions relating to corporate persons have been fully operationalised; two new professions - insolvency professionals and registered valuers - have developed; some of the largest stressed assets have been resolved; and rich jurisprudence has emerged. The work relating to individual insolvency, cross border insolvency and group insolvency is underway. The professionals and market participants are evolving best market practices while the Adjudicating Authority, the Appellate Authority and the Courts are settling unfolding contentious issues and refining the role of various stakeholders in the resolution processes. The authorities are constantly monitoring the implementation of the framework and amending the Code and the regulations made thereunder to address the emerging concerns and facilitate expeditious conclusion of processes. It has become a reform by the stakeholders, for the stakeholders and of the stakeholders.

The Code seeks to unlock the true underlying value of stressed assets and ensure their sustainable turnaround. Within a short span of time, about 2000 corporates, some of whom have very large stressed assets, have been admitted into corporate insolvency resolution process. About 600 of them have completed the process, either yielding resolution plans or ending up in liquidation. The huge potential for resolution of stressed assets has been attracting interest from domestic as well as global investors.

The Federation of Indian Chambers of Commerce and Industry, the Insolvency and Bankruptcy Board of India and the High Commission of India in Singapore are jointly organising a Roadshow in Singapore on 6th - 7th June, 2019 on ‘Insolvency and Bankruptcy Code - New Paradigm for Stressed Assets’.

The Roadshow includes a half-day Conference, which would share progress in implementation of the Code and emerging investment opportunities in stressed assets in India. Following are the details:

Date: Thursday, 6th June, 2019
Time: 9:00 am - 13:30 pm (followed by lunch)
Venue: Hotel Fullerton, Singapore.

The Roadshow also includes meetings with focused groups of potential investors and professional firms on 6th - 7th June, 2019. These meetings would offer an opportunity to understand the details of the
insolvency reforms and investment options and opportunities in stressed assets in India with the policy makers, regulators, leading law firms and consulting firms, and financial intermediaries.

Distinguished participants expected at the Roadshow include:

**Dr. M. S. Sahoo**, Chairperson, Insolvency and Bankruptcy Board of India

**HE Mr. Jawed Ashraf**, High Commissioner of India in Singapore

**Mr. G. K. Singh**, Joint Secretary, Ministry of Corporate Affairs

**Mr. Sunil Mehta**, Chairman, Indian Banks Association and MD, Punjab National Bank

**Ms. Anshula Kant**, Managing Director, State Bank of India

**Mr. Shardul Shroff**, Executive Chairman, Shardul Amarchand Mangaldas & Co.

**Mr. Bahram N. Vakil**, Founding Partner, AZB and Partners

**Mr. Mohit Saraf**, Senior Partner, Luthra & Luthra

**Mr. A. S. Chandhiok**, Senior Advocate

**Mr. Sumit Khanna**, National Head (Corporate Finance & Restructuring Services), Deloitte India

**Mr. Sanjeev Agarwal**, Partner (Corporate Finance & Investment Banking) PricewaterhouseCoopers India

**Mr. Nikhil Shah**, Managing Director, Alvarez & Marsal

**Mr. Sunil Sanghai**, Founder - CEO, NovaDhruva Capital

**Mr. R. K. Bansal**, MD & CEO, Edelweiss ARC

**Mr. Vishal Goenka**, Managing Director, Deutsche Bank AG

**Ms. Jyoti Vij**, Dy. Secretary General, FICCI

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